

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTS Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see 'General Information' beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY FIVE THOUSAND THREE HUNDRED AND SEVENTY SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE 'RIGHTS EQUITY SHARES') FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] (THE 'ISSUE'). FOR FURTHER DETAILS, SEE 'TERMS OF THE ISSUE' BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Calls/Memoes with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share On Application	TERMS OF THE ISSUE			Percentage of Right Issue Price
	Face Value	Premium	Total	
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ('SEBI ICDR Regulations') and 'Public Announcement' to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ('DLOF') with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ('BSE'). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ('SEBI') nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ('Securities Act'), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Rights Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Rights Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation thereof of an offer to buy any of the said Rights Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Rights Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled 'Risk Factors' beginning on page 24 of the Draft Letter of Offer before investing in the Issue.

For details on the share capital of our Company, please refer to the section titled 'Capital Structure' beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SH REGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** + 91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INR000001122
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled 'Risk Factors' on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited

Sd/-
Suresh Pukhraj Jain
Managing Director

Place: Mumbai
Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VIRAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilgiri Society, Bhamburda Apts Kalyani Nagar Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Regn No: IBBI/PA-002/IP-N00423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-402, Saraswati Towers, Parsi Panchayat Road, Opp. Sona Lubyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jhumkhwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Neelam Point, Mumbai-400 021. E-mail: p.virajaprojectsindia@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Anil Jitendra Jhumkhwala
Interim Resolution Professional
Place: Mumbai
Date: 25.02.2023
IBBI Registration No.: IBBI/PA-002/IP-N00423/2019-2020/12689
AF#: AA2/12689/02/121223/202465/Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madia Industrial Estate, PB, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301
6. Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT order dated 22nd February 2023
7. Estimated date of closure of insolvency resolution process	21st August 2023 (180th day from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rohit Mehra IBBI/PA-001/IP-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Gurgaon East, Mumbai-400063 E-mail: rohitmehra@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: p.sitinet@si.com and p.sitinet@si.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://bbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Rohit Mehra
Interim Resolution Professional
Reg No: IBBI/PA-001/IP-P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Gurgaon East, Mumbai-400063
Date: 25th February 2023, Mumbai

Date and Place:

navi MUTUAL FUND
NAVI AMC LIMITED
(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 826/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mf@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
Sd/-
Authorized Signatory

Place: Bengaluru
Date: February 24, 2023

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED
CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.com, Website: www.jik.com

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on February 24, 2023 for seeking approval of members for the agenda items mentioned in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, February 17, 2023 ('Cut-off date').

Agenda Item(s):

- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
- To approve the dilution of stake in Shah Pratao Industries Private Limited, subsidiary of the Company.
- To consider and approve, appointment of M/s. H G Saravaya & Co. as Statutory Auditors of the Company.
- To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
- To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
- To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST). The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ('Cut-off date'). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on an resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023.

Notice shall be available on the Company's website i.e. www.jik.com, in website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com.

The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepali Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MAJB & Associates, Practising Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.com, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director

Date: February 25, 2023

"IMPORTANT"

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Sd/-
CS Hitesh Kothari
(Interim Resolution Professional)

Date: 24.02.2023
Place: Mumbai

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED

(Previously known as Destiny Logistics Limited)

Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindari Road, Kolkata - 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN. U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

CIN: L63090WB2011PLC165520
Registered Office: 375, Dakshindari Road, Kolkata - 700048
Corporate Office: Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata - 700091, West Bengal, India
Tel No: +91 9836000343; **Email:** cs@destinyinfra.in; **Website:** www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

OUR PROMOTERS: (I) MR. JUGAL KISHORE BHAGAT AND (II) MRS. REKHA BHAGAT

ISSUE OF UP TO 76,94,000 EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) ("RIGHTS EQUITY SHARES") EACH AT A PRICE OF ₹10/- PER EQUITY SHARE ("ISSUE PRICE") FOR AN AMOUNT AGGREGATING TO ₹769.40 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS AS ON THE RECORD DATE, THAT IS ON FRIDAY, JANUARY 27, 2023 ("THE ISSUE"). FOR FURTHER DETAILS, KINDLY REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 112 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all investors for their response to the Issue, which opened for subscription on Wednesday, February 08, 2023 and closed on Friday, February 17, 2023 and the last date for On-Market Renunciation of Rights Entitlements was Monday, February 13, 2023. Out of the total 112 Applications for 1,19,64,000 Rights Equity Shares, 10 Applications for 78,000 Rights Equity Shares were rejected due to technical reason as disclosed in the Letter of Offer. The total number of valid Applications received were 102 Applications for 1,18,86,000 Rights Equity Shares, which was 154.48% of the number of Rights Equity Shares under the Issue. The Basis of Allotment finalized on Thursday, February 23, 2023, in consultation with the Lead Manager, Registrar to the Issue and National Stock Exchange of India Limited ("NSE"), the Designated Stock Exchange. The Board of Directors allotted 76,94,000 Rights Equity Shares to the successful applicants on Thursday, February 23, 2023. In the Issue no Rights Equity Shares have been kept in abeyance. All valid Applications after technical rejections have been considered for allotment.

1. Information regarding total Applications received (including ASBA Application):

Category	Applications Received		Rights Equity Shares applied for		Rights Equity Shares allotted			
	Number	%	Number	Value (₹)	%	Number	Value (₹)	%
Eligible Equity Shareholders	83	74.11	1,06,38,000	10,63,80,000	88.92	73,70,000	7,37,00,000	95.79
Renounees	29	25.89	13,26,000	1,32,60,000	11.08	3,24,000	32,40,000	4.21
Total	112	100.00	1,19,64,000	11,96,40,000	100.00	76,94,000	7,69,40,000	100.00

2. Summary of Allotment in various categories are as under:

Applicants	Number of valid applications received (after technical rejections)	No. of Rights Equity Shares accepted and allotted against Rights Entitlementment (A)	No. of Rights Equity Shares accepted and allotted against valid additional shares (B)	Total Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	83	66,24,000	7,46,000	73,70,000
Renounees	19	3,24,000	-	3,24,000
Total	102	69,48,000	7,46,000	76,94,000

Intimation for Allotment / refund / rejection cases: The dispatch of allotment advice cum refund intimation and intimation for rejection, as applicable, to the Investors will be completed on or about Tuesday, February 28, 2023. The instructions to SCSSs for unblocking of funds were given on Thursday, February 23, 2023. The listing application has been submitted to NSE on February 23, 2023 and approval is expected from exchange on or about Monday, February 27, 2023. The credit of Rights Equity Shares in dematerialised form to respective demat accounts of Allottees will be completed on or about Tuesday, February 28, 2023 by CDSL and NSDL respectively. For further details, see "Terms of the Issue - Allotment advice or refund / Unblocking of ASBA accounts" on Page 135 of the Letter of Offer. The trading in fully paid-up Equity Shares issued in the Rights Issue shall commence on NSE under ISIN - INE0IG001011 upon receipt of trading permission. The trading is expected to commence on or about March 02, 2023. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on Thursday, February 23, 2023.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM

DISCLAIMER CLAUSE OF THE SEBI: It is to be distinctly understood that the submission of the Letter of Offer to SEBI should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by SEBI. The investors are advised to refer to the Letter of Offer for the full texts as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of SEBI" on page 107 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the LOF. The investors are advised to refer to the LOF for the full text of the "Disclaimer Clause of NSE" on Page 108 of the LOF.

LEAD MANAGER TO THE ISSUE

REGISTRAR TO THE ISSUE

COMPANY SECRETARY AND COMPLIANCE OFFICER

FINSHORE
Creating Excess Managing Value
"Anandlok", Block-A, 2nd Floor, Room No. 207, 227 A/C Bose Road, Kolkata-700020, West Bengal
Telephone: +91 33 2289 5101 / +91 33 4603 2561
Email: ramakrishna@finsharegroup.com
Website: www.finsharegroup.com
Investor Grievance Email: info@finsharegroup.com
Contact Person: Ms. Ramakrishna Iyengar
SEBI Registration No: INM000012185
CIN No: U74900WB2011PLC169377

CAMEO CORPORATE SERVICES LIMITED
"Subramanian Building", No. 1, Club House Road, Chennai - 600 002, Tamil Nadu, India
Telephone: +91 44-4002700 / 0710 / 0706 / 0741
Email: praja@cameoindia.com
Investor Grievance Email: investor@cameoindia.com
Contact Person: Ms. K. Sreerjya,
Website: www.cameoindia.com
SEBI Registration Number: INR00003753
CIN No: U67120TN1998PLC161313

DESTINY LOGISTICS & INFRA LTD
375, Dakshindari Road, Kolkata - 700 048, West Bengal, India
Telephone: +91 9836000343
E-Mail ID: cs@destinyinfra.in
Website: www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala
CIN No: L63090WB2011PLC165520

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ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see 'General Information' beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN**FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED**

RISKS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

TERMS OF THE ISSUE				
Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the issue. For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer. REGISTRAR TO THE ISSUE

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INF000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
Sd/-
Suresh Pukhraj Jain
Managing Director

Place: Mumbai
Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED**RELEVANT PARTICULARS**

1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhubhan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhalwala Regn No.: IBI/PA-002/IN-0423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendra.jhumkhalwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai - 400 021. E-mail: ipr@virajprojectsindia@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IPR
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.02.2023
Place: Mumbai
Sd/-
Mr. Anil Jitendra Jhumkhalwala
Interim Resolution Professional
IBBI Registration No.: IBI/PA-002/IN-0423/2019-2020/12689
AFA: AA2/12689/01/21/23/202465Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED**RELEVANT PARTICULARS**

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PB, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301. Honble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/PA-001/IN-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400003 E-mail: rohitmehra@rohitmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: ipr.siti@in.ey.com and ipr.siti@rohitmehra.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25th February 2023
Place: Mumbai
Sd/-
Interim Resolution Professional
Reg No.: IBI/PA-001/IN-P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400003
25th February 2023, Mumbai

FINANCIAL EXPRESS

navi MUTUAL FUND
NAVI AMC LIMITED
(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 8267/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mf@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.co.in Website: www.jik.co.in

POSTAL BALLOT NOTICE AND VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on February 24, 2023 for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, February 17, 2023 ("Cut-off date").

- Agenda Item (s):**
- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
 - To approve the dilution of stake in Shah Prata Industries Private Limited, subsidiary of the Company.
 - To consider and approve, appointment of M/s. H.G. Saravaya & Co. as Statutory Auditors of the Company.
 - To consider and approve, appointment of M/s. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
 - To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00450516) as Non-Executive Director of the Company.
 - To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST). The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023. Notice shall be available on the Company's website i.e. www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMBB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director

Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)

SAKUMA EXPORTS LIMITED

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Aurus Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India; **Tel. No.:** +91 22 24999021/22; **Email:** companysecretary@sakumaxportsltd.com
Website: www.sakumaxportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY: MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at www.sbiportal.sebi.gov.in, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CIRP/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21's (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The securities being offered in the issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 FIRST OVERSEAS CAPITAL LIMITED 1-2 Bhipun Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India Tel No.: +91 22 4050 9999 Email: mala@focl.in / rushabh@focl.in Investor Grievance Email: investorcomplaints@focl.in Website: www.focl.in SEBI Registration No: INF000003671 Contact Person: Mala Sonelj/ Rushabh Shroff	 BIGSHARE SERVICES PRIVATE LIMITED S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India Telephone: +91 22 62638200 Email: rightsissue@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com SEBI Registration Number: INF000001385 Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
On behalf of the Board of Directors
Sd/-
Managing Director

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED

(Erstwhile known as Destiny Logistic Limited)

Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindari Road, Kolkata - 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN. U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

CIN: L63090WB2011PLC165520
Registered Office: 375, Dakshindari Road, Kolkata - 700048
Corporate office: Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata - 700091, West Bengal, India
Tel No: +91 9836000343; Email: cs@destinyinfra.in; Website: www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliances@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●], 2023 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 20 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the Issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and this Issue including the risks involved. The Rights Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the Issue.

For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SHARE REGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INF000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
Sd/-
Suresh Pukhraj Jain
Managing Director
Place: Mumbai
Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhusan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhawala Regn No.: IBBI/PA-002/PA-ND0423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Anandhi East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendra@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai - 400 021, India E-mail: jpviraajprojectsindia@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ViraaJ Projects (India) Private Limited on 17th February 2023.

The creditors of ViraaJ Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.02.2023
Place: Mumbai
Sd/-
Mr. Anil Jitendra Jhumkhawala
Interim Resolution Professional
IBBI Registration No.: IBBI/PA-002/PA-ND0423/2019-2020/12689
AFSA: AA2/12689/02/121223/202465 Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2008
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, P.B. Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 Horrible NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	Not Applicable
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/PA-001/IRP/P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063 E-mail: rohitmehra@rohitnsl.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: ip.siti@in.ey.com and ip.sitinetworks@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional: Rohit Mehra
Interim Resolution Professional
Reg No: IBBI/PA-001/IRP/P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai-400063
25th February 2023, Mumbai

navi MUTUAL FUND
NAVI AMC LIMITED
(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: "AMR Tech Park", Ground Floor, Municipal/ Khata No 826/792/46/231/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mf@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.co.in, Website: www.jik.co.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on **February 24, 2023** for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Friday, February 17, 2023** ("Cut-off date").

- Agenda Item (s):**
- To approve the dilution of stake in A and T Private Limited, subsidiary of the Company.
 - To approve the dilution of stake in Shah Pratap Industries Private Limited, subsidiary of the Company.
 - To consider and approve, appointment of M/s. H.G Saravaya & Co. as Statutory Auditors of the Company.
 - To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
 - To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
 - To consider and approve, appointment of Mr. Satischandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from **on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST)**. The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023. Notice shall be available on the Company's website www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MM&B & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in. Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director
Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for publication or distribution, directly or indirectly, outside India)

SAKUMA EXPORTS LIMITED

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Auras Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India. **Tel. No.:** +91 22 24999021/22. **Email:** companysecretary@sakumaxportltd.com
Website: www.sakumaxportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY: MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY, [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at <https://siportal.sebi.gov.in>, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL/1/CIR/P/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is listed on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The securities being offered in the Issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 FIRST OVERSEAS CAPITAL LIMITED 1-2 Bhupen Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India Tel No.: +91 22 4050 9999 Email: mala@focl.in / rushabh@focl.in Investor Grievance Email: investorcomplaints@focl.in Website: www.focl.in SEBI Registration No.: INM000003671 Contact Person: Mala Soneji/ Rushabh Shroff	 Bigshare Services Pvt. Ltd. BIGSHARE SERVICES PRIVATE LIMITED SG-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India Telephone: +91 22 62638200 Email: rightsissue@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com SEBI Registration Number: INF000001385 Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
On behalf of the Board of Directors
Sd/-
Managing Director

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

FORM A PUBLIC ANNOUNCEMENT

Under Regulation 9 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
FOR THE ATTENTION OF THE CREDITORS OF VALUE DIRECT COMMUNICATION PRIVATE LIMITED (Under Corporate Insolvency Resolution Process)

RELEVANT PARTICULARS	
1. Name of corporate debtor	Value Direct Communication Private Limited
2. Date of incorporation of corporate debtor	15/03/2010
3. Authority under which corporate debtor is incorporated / registered	ROC - MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74990MH2010PTC200916
5. Address of the registered office and principal office (if any) of corporate debtor	Office No.1806 to 1809, 18th Floor, Rupa Solitaire Millennium Business Park, Mahape Navi Mumbai, Thane-400710, Maharashtra
6. Insolvency commencement date in respect of corporate debtor	23/02/2023 (NCLT Order Dated 17/02/2023 Order Communicated on 23/02/2023)
7. Estimated date of closure of insolvency resolution process	22/08/2023 (180 days from the date of Intimation of order to Insolvency Professional)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hitesh Kothari Registration No. - IBBI/PA-002/IP-N00324/2017-18/10929
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office no. 208, BSE Building, Dalal Street Mumbai For-400001 hiteshkotharis@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1A, Satya Apartment, Opp. Kandivali MTNL Building, S. V. Road, Kandivali (W), Mumbai-400067 cirp.valuedirect@gmail.com
11. Last date for submission of claims	09/03/2023 i.e. 14 days from the date of Intimation of order to Insolvency Professional
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL (As per information with IRP till date)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Kindly Refer to Address at point no. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Value Direct Communication Private Limited** on 23/02/2023 (Order Dated 17/02/2023). Order copy communicated/ received on 23/02/2023). The creditors of **Value Direct Communication Private Limited**, are hereby called upon to submit their claims with proof on or before 09/03/2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 24.02.2023
Place: Mumbai
Sd/-
CS Hitesh Kothari
(Interim Resolution Professional)

"IMPORTANT"

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED
RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●], 2023 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share	TERMS OF THE ISSUE			Percentage of Right Issue Price
	Face Value	Premium	Total	
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI warrant the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the issue.

For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** + 91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INR000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
 Sd/-
 Suresh Pukhraj Jain
 Managing Director

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015695
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilgiri Society, Bhushan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Regn No.: IBBI/IPA-002/PN0423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Anandhi East Mumbai Suburban, Maharashtra, 400069 E-mail : anil.jitendra.jhumkhwala@gmail.com 1221, Maker Chamber V, Nariman Point, Mumbai - 400 021. E-mail : jpviraajprojectsindia@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	E-mail : jpviraajprojectsindia@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IFRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Mr. Anil Jitendra Jhumkhwala
 Interim Resolution Professional

IBBI Registration No.: IBBI/IPA-002/PN0423/2019-2020/12689
 AFA: AA2/12689/02/12123/20245 Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PBI, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 Hon'ble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023 (180th day from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/IPA-001/PP00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai - 400063 E-mail: rohitmehra@nsomal.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: rohitmehra@nsomal.com and pnsitevents@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Name and Signature of
 Interim Resolution Professional: Rohit Mehra

Reg No: IBBI/IPA-001/PP00799/2017-18/11374
 Reg No: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai - 400063
 22th February 2023, Mumbai

Date and Place:

navi MUTUAL FUND**NAVI AMC LIMITED**

(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)

Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 826/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
 Tel: 080 45113444; Toll free no. 1800 103 8999
 Website: www.navimutualfund.com, Email: mf@navi.com
 CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023.

Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited

Sd/-

Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65990MH1990PLC056475

Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
 Tel. +91-22-2542 - 6356 Email ID: admin@jik.co.in, **Website:** www.jik.co.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on **February 24, 2023** for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Friday, February 17, 2023** ("Cut-off date").

Agenda Item(s):

- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
- To approve the dilution of stake in Shah Pratao Industries Private Limited, subsidiary of the Company.
- To consider and approve, appointment of M/s. H.G Saravaya & Co. as Statutory Auditors of the Company.
- To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
- To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
- To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from **on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST)**. The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on **March 26, 2023**. Notice shall be available on the Company's website www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsdl.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited

Sd/-

Rajendra Parikh - Director

Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)

SAKUMA EXPORTS LIMITED

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Aurus Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India. **Tel. No.:** +91 22 24999021/22. **Email:** companysecretary@sakumaxportsltd.com;
Website: www.sakumaxportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY:**MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA**

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at <https://sipoportal.sebi.gov.in>, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CIR/PP/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdiction, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The securities being offered in the issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE REGISTRAR TO THE ISSUE

First Overseas Capital Limited
 1-2 Bhuben Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India
 Tel No.: +91 22 4050 9999
 Email: mala@focl.in / rushabh@focl.in
 Investor Grievance Email: investorcomplaints@focl.in
 Website: www.focl.in

Bigshare Services Pvt. Ltd.
 BIGSHARE SERVICES PRIVATE LIMITED
 S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India
 Telephone: +91 22 62638200
 Email: rightsissue@bigshareonline.com
 Investor Grievance Email: investor@bigshareonline.com
 Website: www.bigshareonline.com
 SEBI Registration No: INM000001385
 Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
 On behalf of the Board of Directors
 Sd/-
 Managing Director

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

Date: February 24, 2023

Place: Mumbai

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED

(Formerly known as Destiny Logistic Limited)
 Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshinindar Road, Kolkata - 700 048, West Bengal, India on July, 28, 2011 vide certificate of incorporation bearing CIN: U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●], 2023 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the Issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and this Issue including the risks involved. The Rights Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the Issue.

For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SHARE REGISTRY (INDIA) PRIVATE LIMITED
 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INF000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
 Sd/-
Suresh Pukhraj Jain
 Managing Director
 Place: Mumbai
 Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhushan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Regn No.: IBBI/PA-002/PA-00423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Anandhi East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendrajhumkhwala@gmail.com 1221, Maker Chamber V, Nanam Point, Mumbai - 400 021, India E-mail: jpviraajprojectsindia@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IIP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ViraaJ Projects (India) Private Limited on 17th February 2023.

The creditors of ViraaJ Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Anil Jitendra Jhumkhwala
 Interim Resolution Professional
IBBI Registration No.: IBBI/PA-002/PA-00423/2019-2020/12689
AFA: AA2/12689/02/121223/202465 Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2009
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, P.B. Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 Honble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/PA-001/PA-00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400063 E-mail: rohitmehra@rohitmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: ip.siti@in.ey.com and ip.sitinetworks@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of SITI Networks Limited on 22nd February 2023.

The creditors of SITI Networks Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Name and Signature of Interim Resolution Professional: Rohit Mehra
 Interim Resolution Professional
 Reg No: IBBI/PA-001/PA-00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400063
 25th February 2023, Mumbai

navi MUTUAL FUND
NAVI AMC LIMITED
 (FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: "AMR Tech Park", Ground Floor, Municipal/ Khata No 826/792/46/231/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
 Tel: 080 45113444; Toll free no. 1800 103 8999
 Website: www.navimutualfund.com, Email: mf@navi.com
 CIN: U65900KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
 Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65900MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
 Tel. +91-22-2542 - 6356 Email ID: admin@jik.co.in **Website:** www.jik.co.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on **February 24, 2023** for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Friday, February 17, 2023** ("Cut-off date").

- Agenda Item (s):**
- To approve the dilution of stake in I A and TC Private Limited, subsidiary of the Company.
 - To approve the dilution of stake in Shah Pratao Industries Private Limited, subsidiary of the Company.
 - To consider and approve, appointment of M/s. H.G Saravaya & Co. as Statutory Auditors of the Company.
 - To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
 - To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
 - To consider and approve, appointment of Mr. Satischandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from **on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST)**. The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023. Notice shall be available on the Company's website www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMJB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in. Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
 Sd/-
Rajendra Parikh - Director
 Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)

SAKUMA EXPORTS LIMITED

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Auras Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India. **Tel. No.:** +91 22 24999021/22. **Email:** companysecretary@sakumaxportsltd.com
Website: www.sakumaxportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY: MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY, [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at <https://sipportal.sebi.gov.in>, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CIR/P/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue including the risks involved. The securities being offered in the Issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 FIRST OVERSEAS CAPITAL LIMITED 1-2 Bhupen Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India Tel No.: +91 22 4050 9999 Email: mala@focl.in / rushabh@focl.in Investor Grievance Email: investorcomplaints@focl.in Website: www.focl.in SEBI Registration No.: INM000003671 Contact Person: Mala Soneji/ Rushabh Shroff	 Bigshare Services Pvt. Ltd. BIGSHARE SERVICES PRIVATE LIMITED S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India Telephone: +91 22 62638200 Email: rights@focl.in / rushabh@focl.in Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com SEBI Registration Number: INF000001385 Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
 On behalf of the Board of Directors
 Sd/-
Managing Director

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED

(erstwhile known as Destiny Logistic Limited)
 Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindari Road, Kolkata - 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN. U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

Registered Office: 375, Dakshindari Road, Kolkata - 700048
Corporate office: Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata - 700091, West Bengal, India
Tel No.: +91 9836000343; **Email:** cs@destinyinfra.in; **Website:** www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

OUR PROMOTERS: (I) MR. JUGAL KISHORE BHAGAT AND (II) MRS. REKHA BHAGAT

ISSUE OF UP TO 75,94,000 RIGHTS EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) ("RIGHTS EQUITY SHARES") EACH AT A PRICE OF ₹10/- PER EQUITY SHARE ("ISSUE PRICE") FOR AN AMOUNT AGGREGATING TO ₹759.40 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS AS ON THE RECORD DATE, THAT IS ON FRIDAY, JANUARY 27, 2023 ("THE ISSUE"). FOR FURTHER DETAILS, KINDLY REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 112 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all investors for their response to the Issue, which opened for subscription on **Wednesday, February 08, 2023** and closed

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Sukueto Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Sukueto Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see 'General Information' beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kurla Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE 'RIGHTS EQUITY SHARES') FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON (●) 2023 (THE 'ISSUE'). FOR FURTHER DETAILS, SEE 'TERMS OF THE ISSUE' BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

TERMS OF THE ISSUE				
Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ('SEBI ICDR Regulations') ('Public Announcement') to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ('DLOF') with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ('BSE'). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ('SEBI') nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Right Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ('Securities Act'), or in any other jurisdiction which has any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled 'Risk Factors' beginning on page 24 of the Draft Letter of Offer before investing in the Issue. For details on the share capital of our Company, please refer to the section titled 'Capital Structure' beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INF000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a right issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled 'Risk Factors' on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
Suresh Pukhraj Jain
Managing Director

Place: Mumbai
Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhushan Apts Kalyani Nagar Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Regn No.: IBBI/IPA-002/IP-N00423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendrajhumkhwala@gmail.com E-mail: anil.jitendrajhumkhwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Haver Chamber V, Nariman Point, Mumbai - 400 021 E-mail: ip.virajprojectsindia@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://tbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specific class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: 25.02.2023
Date: Mumbai
Mr. Anil Jitendra Jhumkhwala
Interim Resolution Professional
IBBI Registration No.: IBBI/IPA-002/IP-N00423/2019-2020/12689
AFA: AA2/12689/02/12123/20245Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160793
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PB. Marg, Woli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector-16A, Film City, Noida - 201301 Non-ble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023 (180th day from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/IPA-001/IP-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400083 E-mail: rohitmehra@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector-16A, Film City, Noida - 201301 E-mail: ip.sitinet@gmail.com and ip.sitinet@nsd.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://tbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai
Date: 25th February 2023, Mumbai
Signature and Signature of Interim Resolution Professional: Rohit Mehra
Interim Resolution Professional
Regn No.: IBBI/IPA-001/IP-P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400083
25th February 2023, Mumbai

FINANCIAL EXPRESS

navi MUTUAL FUND
NAVI AMC LIMITED
(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 826/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mfi@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
Sd/-
Authorized Signatory

Place: Bengaluru
Date: February 24, 2023

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.co.in, Website: www.jik.co.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on February 24, 2023 for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 10/2022 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, February 17, 2023 ("Cut-off date").

- Agenda Item(s):**
- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
 - To approve the dilution of stake in Shah Prapat Industries Private Limited, subsidiary of the Company.
 - To consider and approve, appointment of M/s. H G Saravaya & Co. as Statutory Auditors of the Company.
 - To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
 - To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
 - To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST). The e-voting mode shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023.

Notice shall be available on the Company's website www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com.

The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Mr. Deepali Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MM&B & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner. Members are further requested to refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in, tel: 1800-222-990 for any grievances connected with the voting by electronic means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director

Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)

SAKUMA EXPORTS LIMITED

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled 'General Information' beginning on page 38 of the Draft Letter of Offer.

Registered Office: Aarus Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India; **Tel. No.:** +91 22 24999021/22; **Email:** companysecretary@sakumaeportsltd.com
Website: www.sakumaeportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY:

MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA

ISSUE OF UP TO (●) EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF (●) EACH INCLUDING A SHARE PREMIUM OF (●) PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF (●) RIGHTS EQUITY SHARES FOR EVERY (●) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON (●) DAY, (●) (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS (●) TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at <https://sportal.sebi.gov.in>, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CI/SP/2018/0111.

Pursuant to the Regulation 72(1) of the SEBI (ICDR) Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focli.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which has any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The securities being offered in the issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE REGISTRAR TO THE ISSUE

LEAD MANAGER TO THE ISSUE
REGISTRAR TO THE ISSUE

First Overseas Capital Limited
1-2 Bhuvan Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India
Tel. No.: +91 22 4050 9999
Email: mala@focli.in / rushabh@focli.in
Investor Grievance Email: investorgrievance@focli.in
Website: www.focli.in
SEBI Registration No: INF000003671
Contact Person: Mala Soneji/ Rushabh Shroff

Bigshare Services Pvt. Ltd.
BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India
Telephone: +91 22 62638200
Email: rightsissue@bigshareonline.com
Investor Grievance Email: investor@bigshareonline.com
Website: www.bigshareonline.com
SEBI Registration Number: INF000001385
Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
On behalf of the Board of Directors
Sd/-
Managing Director

Date: February 24, 2023
Place: Mumbai

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focli.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaeportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the Issue.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Date: 24.02.2023
Place: Mumbai

CS Hitesh Kothari
(Interim Resolution Professional)

(This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "DLOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED

(erstwhile known as Destiny Logistic Limited)

Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindri

(This is a Public Announcement for information purposes only and not for publication or distribution and is not an Offer Document)

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

THE PROMOTER OF OUR COMPANY IS SURESH PUKHRAJ JAIN

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED
RIGHTS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●], 2023 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share	TERMS OF THE ISSUE		Total	Percentage of Right Issue Price
	Face Value	Premium		
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI warrant the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the issue.

For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer. REGISTRAR TO THE ISSUE

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
 Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** + 91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INR000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
 Sd/-
Suresh Pukhraj Jain
 Managing Director

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015695
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilgiri Society, Bhushan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhwala Regn No.: IBBI/IPA-002/PN0423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Anandhi East Mumbai Suburban, Maharashtra, 400069 E-mail : anil.jitendra.jhumkhwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai - 400 021. E-mail : jpvirajprojectsindia@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IFRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Anil Jitendra Jhumkhwala
 Interim Resolution Professional

IBBI Registration No.: IBBI/IPA-002/PN0423/2019-2020/12689
 AFA: AA2/12689/02/12123/202465 Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PBI, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 Hon'ble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023 (180th day from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/IPA-001/PP00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai - 400063 E-mail: rohitmehra@nsomal.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: rohitmehra@nsomal.com and p.siteneetworks@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Name and Signature of
 Interim Resolution Professional: Rohit Mehra

Reg No: IBBI/IPA-001/PP00799/2017-18/11374

Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai - 400063

22th February 2023, Mumbai

Date and Place:

**NAVI AMC LIMITED**

(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)

Registered Office: "AMR Tech Park", Ground Floor, Municipal/ Khata No 826/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
 Tel: 080 45113444; Toll free no. 1800 103 8999
 Website: www.navimutualfund.com, Email: mf@navi.com
 CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023.

Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited

Sd/-

Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65990MH1990PLC056475

Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
 Tel. +91-22-2542 - 6356 Email ID: admin@jik.co.in, **Website:** www.jik.co.in

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on **February 24, 2023** for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on **Friday, February 17, 2023** ("Cut-off date").

Agenda Item(s):

- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
- To approve the dilution of stake in Shah Prap Industries Private Limited, subsidiary of the Company.
- To consider and approve, appointment of M/s. H.G Saravaya & Co. as Statutory Auditors of the Company.
- To consider and approve, appointment of Mrs. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
- To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00485016) as Non-Executive Director of the Company.
- To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from **on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST)**. The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on **March 26, 2023**. Notice shall be available on the Company's website www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsdl.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited

Sd/-

Rajendra Parikh - Director

Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)

SAKUMA EXPORTS LIMITED

Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Aurus Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India. Tel. No.: +91 22 24999021/ 22. Email: companysecretary@sakumaxportsltd.com;

Website: www.sakumaxportsltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY:**MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA**

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at <https://sipoportal.sebi.gov.in>, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CIR/PP/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdiction, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The securities being offered in the issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
<p>FIRST OVERSEAS CAPITAL LIMITED 1-2 Bhuben Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India Tel No.: +91 22 4050 9999 Email: mala@focl.in / rushabh@focl.in Investor Grievance Email: investorcomplaints@focl.in Website: www.focl.in SEBI Registration No: INM000003671 Contact Person: Mala Soneji/ Rushabh Shroff</p>	<p>Bigshare Services Pvt. Ltd. BIGSHARE SERVICES PRIVATE LIMITED S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India Telephone: +91 22 62638200 Email: rightsissue@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com SEBI Registration Number: INR000001385 Contact Person: Mr. Vijay Surana</p>

For Sakuma Exports Limited

On behalf of the Board of Directors

Sd/-

Managing Director

Date: February 24, 2023

Place: Mumbai

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportsltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("

FINANCIAL EXPRESS



NAVI AMC LIMITED

(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)

Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 8267/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mfi@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited

Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED

CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.co.in, Website: www.jik.co.in

POSTAL BALLOT NOTICE AND VOTING INFORMATION

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on February 24, 2023 for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, February 17, 2023 ("Cut-off date").

Agenda Item(s):

- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
- To approve the dilution of stake in Shah Prata Industries Private Limited, subsidiary of the Company.
- To consider and approve, appointment of M/s. H.G. Saravaya & Co. as Statutory Auditors of the Company.
- To consider and approve, appointment of M/s. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
- To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00450516) as Non-Executive Director of the Company.
- To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 00041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from on **February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST)**. The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on **March 26, 2023**. Notice shall be available on the Company's website i.e. www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 22502), Partners of M/s. MMB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director

Date: February 25, 2023

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED

Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindara Road, Kolkata – 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN. U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

CIN: L63090WB2011PLC165520
Registered Office: 375, Dakshindara Road, Kolkata – 700048
Corporate office: Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata – 700091, West Bengal, India
Tel No: +91 9836000343; Email: cs@destinyinfra.in; Website: www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

OUR PROMOTERS: (I) MR. JUGAL KISHORE BHAGAT AND (II) MRS. REKHA BHAGAT

ISSUE OF UP TO 76,94,000 EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) ("RIGHTS EQUITY SHARES") EACH AT A PRICE OF ₹10/- PER EQUITY SHARE ("ISSUE PRICE") FOR AN AMOUNT AGGREGATING TO ₹76,94,00,000 LAHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS AS ON THE RECORD DATE, THAT IS ON FRIDAY, JANUARY 27, 2023 ("THE ISSUE"). FOR FURTHER DETAILS, KINDLY REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 112 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all investors for their response to the issue, which opened for subscription on **Wednesday, February 08, 2023** and closed on **Friday, February 17, 2023** and the last date for On-Market Renunciation of Rights Entitlements was **Monday, February 13, 2023**. Out of the total 112 Applications for 1,19,64,000 Rights Equity Shares, 10 Applications for 78,000 Rights Equity Shares were rejected due to technical reason as disclosed in the Letter of Offer. The total number of valid Applications received were 102 Applications for 1,18,86,000 Rights Equity Shares, which was 154.48% of the number of Rights Equity Shares under the Issue. The Basis of Allotment finalized on **Thursday, February 23, 2023**, in consultation with the Lead Manager, Registrar to the Issue and National Stock Exchange of India Limited ("NSE"), the Designated Stock Exchange. The Board of Directors allotted 76,94,000 Rights Equity Shares to the successful applicants on **Thursday, February 23, 2023**. In the Issue no Rights Equity Shares have been kept in abeyance. All valid Applications after technical rejections have been considered have been considered for allotment.

1. Information regarding total Applications received (including ASBA Application):

Category	Applications Received		Rights Equity Shares applied for		Rights Equity Shares allotted	
	Number	%	Number	Value (₹)	Number	Value (₹)
Eligible Equity Shareholders	83	74.11	1,06,38,000	10,63,80,000	88.92	73,70,000
Renounees	29	25.89	13,26,000	1,32,60,000	11.08	3,24,000
Total	112	100.00	1,19,64,000	11,96,40,000	100.00	76,94,000

2. Summary of Allotment in various categories as are under:

Applicants	Number of valid applications received (after technical rejections)	No. of Rights Equity Shares accepted and allotted against Rights Entitlement (A)	No. of Rights Equity Shares accepted and allotted against valid additional shares (B)	Total Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	83	66,24,000	7,46,000	73,70,000
Renounees	19	3,24,000	-	3,24,000
Total	102	69,48,000	7,46,000	76,94,000

Intimation for Allotment / refund / rejection cases: The dispatch of allotment advice cum refund intimation and intimation for rejection, as applicable, to the Investors will be completed on or about **Tuesday, February 28, 2023**. The instructions to SCBS for unblocking of funds were given on **Thursday, February 23, 2023**. The listing application has been submitted to NSE on **February 23, 2023** and approval is expected from exchange on or about Monday, February 27, 2023. The credit of Rights Equity Shares in dematerialised form to respective demat accounts of Allottees will be completed on or about **Tuesday, February 28, 2023** by CDSL and NSDL respectively. For further details, see "Terms of the Issue - Allotment advice or refund / Unblocking of ASBA accounts" on Page 135 of the Letter of Offer. The trading in fully paid-up Equity Shares issued in the Rights Issue shall commence on NSE under **ISIN - INE00G01011** upon receipt of trading permission. The trading is expected to commence on or about March 02, 2023. Further, in accordance with SEBI circular bearing reference - SEBI/HO/CFD/DIL/CI/P/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on **Thursday, February 23, 2023**.

INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM

DISCLAIMER CLAUSE OF THE SEBI: It is to be distinctly understood that the submission of the Letter of Offer to SEBI should not in any way deemed or construed that the Letter of Offer has been cleared or approved by SEBI. The investors are advised to refer to the Letter of Offer for the full texts as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of SEBI" on page 107 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the LOF. The investors are advised to refer to the LOF for the full text of the "Disclaimer Clause of NSE" on Page 108 of the LOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>FINSHORE MANAGEMENT SERVICES LTD "Anandik", Block-A, 2nd Floor, Room No. 207, 227 A/2 C Bose Road, Kolkata-700020, West Bengal Telephone: +91 33 2289 5101 / +91 33 4603 2561 Email ID: ramakrishna@finshoregroup.com Website: www.finshoregroup.com Investor Grievance Email ID: info@finshoregroup.com Contact Person: Mr. S. Ramakrishna Iyengar SEBI Registration No: INM000012185 CIN No: U74900WB2012PLC169377</p>	<p>CAMEO CORPORATE SERVICES LIMITED "Subramanian Building", No. 1, Club House Road, Chennai - 600 002, Tamil Nadu, India Telephone: +91 44-40020700 / 0710 / 0706 / 0741 Email: privy@cameoindia.com Investor Grievance Email: investor@cameoindia.com Contact Person: Ms. K. Sreeripya, Website: www.cameoindia.com SEBI Registration Number: INR000003753 CIN No: U67120TN1998PLC041613</p>	<p>DESTINY LOGISTICS & INFRA LTD 375, Dakshindara Road, Kolkata – 700 048, West Bengal, India Telephone: +91 9836000343 E-Mail ID: cs@destinyinfra.in Website: www.destinyinfra.in Contact Person: Mr. Mustafa Rangwala CIN No: L63090WB2011PLC165520</p>

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post-issue related matter. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCBSs, giving full details such as name, address of the Applicant, contact numbers, e-mail address of the sole / first holder, folio number or demat account number, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SCBSs where the Application Form or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement. For details on the ASBA process, see "Terms of the Issue" on page 112 of the Letter of Offer.

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.

For Destiny Logistics & Infra Limited

Sd/-
Mr. Mustafa Rangwala

Company Secretary and Compliance Officer

Place: Kolkata

Date: February 24, 2023

Disclaimer: Our Company has filed the Letter of Offer with the Securities and Exchange Board of India and the Stock Exchange, i.e., ("NSE") the Letter of Offer is available on website of the Stock Exchange where the Equity Shares are listed i.e., www.nseindia.com, the website of the Lead Manager to the Issue and Registrar to the Issue at www.finshoregroup.com and www.destinyinfra.in. Potential investors should note that investment in Equity Shares involves a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 17 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States.

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see "General Information" beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | Contact Number: +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail address: alanscottcompliance@gmail.com | Website: www.thealanscott.com
Corporate Identification Number: L33100MH1994PLC076732

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RISKS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) PARTLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON (I) 11/02/2023 ("THE ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the Issue. For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meaning ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | Contact Details: +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | Website: www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | SEBI Registration Number: INR000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited

Place: Mumbai
Date: Friday, February 24, 2023

Sd/-
Suresh Pukhraj Jain
Managing Director

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhubhan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhalwala Regn No.: IBI/PA-002/IP-N00423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendra.jhumkhalwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai- 400 021. E-mail: ip.viraajprojects@nsdl.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IIP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ViraaJ Projects (India) Private Limited on 17th February 2023.

The creditors of ViraaJ Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.02.2023
Place: Mumbai

Mr. Anil Jitendra Jhumkhalwala
Interim Resolution Professional
IBBI Registration No.: IBI/PA-002/IP-N00423/2019-2020/12689
AFA: AA2/12689/02/12123/20246Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PB, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301. Honble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/PA-001/IP-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City,

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see 'General Information' beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RISKS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

TERMS OF THE ISSUE				
Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the issue. For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer. REGISTRAR TO THE ISSUE

PURVA SHAREGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INFRO00001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
Sd/-
Suresh Pukhraj Jain
Managing Director

Place: Mumbai
Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhushan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhalwala Regn No.: IBI/PA-002/IN-0423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendra.jhumkhalwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai - 400 021. E-mail: iprvaajprojectsnda@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IPR
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ViraaJ Projects (India) Private Limited on 17th February 2023.

The creditors of ViraaJ Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.02.2023
Place: Mumbai
Sd/-
Mr. Anil Jitendra Jhumkhalwala
Interim Resolution Professional

IBBI Registration No.: IBI/PA-002/IN-0423/2019-2020/12689
AFA: AA2/12689/012/1223/202465Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED****RELEVANT PARTICULARS**

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PB, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301. Honble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/PA-001/IN-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400093 E-mail: rohitmehra@rohitm.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: ip.siti@in.gov.in and ip.siti@rohitm.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Name and Signature of Interim Resolution Professional: Rohit Mehra
Interim Resolution Professional
Reg No.: IBI/PA-001/IN-P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400093
Date and Place: 25th February 2023, Mumbai

navi MUTUAL FUND
NAVI AMC LIMITED
(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 8267/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mf@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

JIK INDUSTRIES LIMITED
CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.co.in Website: www.jik.co.in**POSTAL BALLOT NOTICE AND E-VOTING INFORMATION**

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on February 24, 2023 for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, February 17, 2023 ("Cut-off date").

- Agenda Item (s):**
- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
 - To approve the dilution of stake in Shah Prataj Industries Private Limited, subsidiary of the Company.
 - To consider and approve, appointment of M/s. H.G. Saravaya & Co. as Statutory Auditors of the Company.
 - To consider and approve, appointment of M/s. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
 - To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00450516) as Non-Executive Director of the Company.
 - To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST). The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023. Notice shall be available on the Company's website i.e. www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMBB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director
Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)**SAKUMA EXPORTS LIMITED**
Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Aurus Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India; **Tel. No.:** +91 22 24999021/22; **Email:** companysecretary@sakumaxportsltd.com
Website: www.sakumaxportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY: MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at www.sbiportal.sebi.gov.in, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CIRP/2018/011.

Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21st (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The securities being offered in the issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
 FIRST OVERSEAS CAPITAL LIMITED 1-2 Bhipun Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India Tel No.: +91 22 4050 9999 Email: mala@focl.in / rushabh@focl.in Investor Grievance Email: investorcomplaints@focl.in Website: www.focl.in SEBI Registration No.: INF000003671 Contact Person: Mala Sonelj / Rushabh Shroff	 BIGSHARE SERVICES PRIVATE LIMITED S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India Telephone: +91 22 62638200 Email: rightsissue@bigshareonline.com Investor Grievance Email: investor@bigshareonline.com Website: www.bigshareonline.com SEBI Registration Number: INF000001385 Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
On behalf of the Board of Directors
Sd/-
Managing Director

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED
(Previously known as Destiny Logistic Limited)

Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindari Road, Kolkata - 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN: U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

Registered Office: 375, Dakshindari Road, Kolkata - 700048
Corporate Office: Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata - 700091, West Bengal, India
Tel No: +91 9836000343; Email: cs@destinyinfra.in; Website: www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

OUR PROMOTERS: (I) MR. JUGAL KISHORE BHAGAT AND (II) MRS. REKHA BHAGAT

ISSUE OF UP TO 76,94,000 EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) ("RIGHTS EQUITY SHARES") EACH AT A PRICE OF ₹10/- PER EQUITY SHARE ("ISSUE PRICE") FOR AN AMOUNT AGGREGATING TO ₹769.40 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS AS ON THE RECORD DATE, THAT IS ON FRIDAY, JANUARY 27, 202

ALAN SCOTT INDUSTRIES LIMITED

Alan Scott Industries Limited (CIN: L33100MH1994PLC076732) was incorporated on February 22, 1994, under the Companies Act, 1956 in the name and style as Suketu Fashions Limited as a Public Limited company in the State of Maharashtra. The Company obtained the Certificate of Commencement of Business on March 9, 1994 from the Registrar of Companies, Maharashtra, Mumbai. The Company changed its name from Suketu Fashions Limited to Alan Scott Industries Limited and a fresh Certificate of Incorporation was issued by the Registrar of Companies on October 24, 1997. The name was again changed to Alan Scott Industries Limited and a fresh Certificate of Incorporation dated September 9, 2006 was issued by the Registrar of Companies, Maharashtra. The Company made its maiden public issue in August 1994 and got listed on the OTC Stock Exchange of India. The Registered Office of the Company is situated at Unit no. 302, Kumar Plaza, 3rd floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India. For details of changes in name and registered office of our Company, see 'General Information' beginning on page 45 of the Draft Letter of Offer.

Registered Office: Unit no. 302, Kumar Plaza, 3rd Floor, Near Kalina Masjid, Kalina Kuria Road, Santacruz (East), Mumbai - 400029, Maharashtra, India | **Contact Number:** +91-22-61786000 / +91-22-61786001
Contact Person: Miss Sneha Upendra Shukla, Company Secretary and Compliance Officer
E-mail Address: alanscottcompliance@gmail.com | **Website:** www.thealanscott.com
Corporate Identity Number: L33100MH1994PLC076732

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS ALAN SCOTT INDUSTRIES LIMITED

RISKS ISSUE OF UP TO 18,25,377 (EIGHTEEN LAKHS TWENTY-FIVE THOUSAND THREE HUNDRED AND SEVENTY-SEVEN) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹30.00/- (RUPEES THIRTY ONLY) PER RIGHTS EQUITY SHARE (INCLUDING A PREMIUM OF ₹20.00/- (RUPEES TWENTY ONLY) PER RIGHTS EQUITY SHARE) AGGREGATING UP TO ₹547.61/- LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHT EQUITY SHARE FOR EVERY 1 (ONE) EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 202 OF THE DRAFT LETTER OF OFFER. THE RIGHTS ISSUE PRICE IS 3 (THREE) TIMES THE FACE VALUE OF THE EQUITY SHARES.

*Assuming full subscription and receipt of all Call Monies with respect to Rights Equity Shares.

TERMS OF THE ISSUE				
Amount Payable Per Right Equity Share	Face Value	Premium	Total	Percentage of Right Issue Price
On Application	₹3.50/-	₹6.50/-	₹10.00/-	33.33%
Two or more calls, subsequent calls as may be determined by the Board/ Committee	₹6.50/-	₹13.50/-	₹20.00/-	66.67%
Total	₹10.00/-	₹20.00/-	₹30.00/-	100.00%

This public announcement is being made in compliance with the provisions of Regulation 72 (2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements), 2018 as amended ("SEBI ICDR Regulations") ("Public Announcement") to state that Alan Scott Industries Limited is proposing, subject to requisite approvals, market conditions, and other considerations, for issue of Equity Shares on rights basis and has on Friday, February 24, 2023, filed the Draft Letter of Offer ("DLOF") with BSE Limited, the stock exchange on which the Equity Shares of the Company are presently listed ("BSE"). Since the size of the issue is less than ₹5,000 Lakhs (Rupees Fifty Crores Only), as per the SEBI (ICDR) Regulations, the Draft Letter of Offer has not been filed with the Securities and Exchange Board of India ("SEBI") nor SEBI shall issue any observation on the Draft Letter of Offer.

This Public Announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note that the distribution of the Draft Letter of Offer and the Issue of Equity Shares on a rights basis to persons in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights Entitlements or Rights Equity Shares will be deemed to have declared, warranted, and agreed that at the time of subscribing to the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in other restricted jurisdictions. The Rights Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended ("Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing, and allotting Right Shares within its jurisdiction and/or to its citizens. The offering to which the Draft Letter of Offer relates is not and under no circumstances is to be construed as, an offering of any Right Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Right Shares or Rights Entitlements.

Investment in equity and equity related securities involves a degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and this issue including the risks involved. The Right Shares have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the Draft Letter of Offer. Investors are advised to refer to the section titled "Risk Factors" beginning on page 24 of the Draft Letter of Offer before investing in the issue. For details on the share capital of our Company, please refer to the section titled "Capital Structure" beginning on page 50 of the Draft Letter of Offer.

Note: Capitalized terms not defined herein shall have the same meanings ascribed to such terms in the Draft Letter of Offer.

REGISTRAR TO THE ISSUE

PURVA SHAREREGISTRY (INDIA) PRIVATE LIMITED
Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai - 400011, Maharashtra, India | **Contact Details:** +91-22-2301-2518 / 6761
E-mail ID: support@purvashare.com | **Website:** www.purvashare.com
Investor grievance e-mail: support@purvashare.com
Contact Person: Ms. Deepali Dhuri | **SEBI Registration Number:** INF000001112
Corporate Identification Number: U67120MH1993PTC074079

Disclaimer: Alan Scott Industries Limited is proposing, subject to the receipt of requisite approvals, market conditions, and other considerations, to make a rights issue of its Equity Shares and has filed the Draft Letter of Offer with BSE Limited. The Draft Letter of Offer is available on BSE website at www.bseindia.com. Investors should note that investment in Equity Shares involve a high degree of risk and for details relating to the same, see the section titled "Risk Factors" on page 24 of the Draft Letter of Offer.

On behalf of the Board of Directors of Alan Scott Industries Limited
Sd/-
Suresh Pukhraj Jain
Managing Director

Place: Mumbai
Date: Friday, February 24, 2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED****RELEVANT PARTICULARS**

1. Name of corporate debtor	VIRAAJ PROJECTS (INDIA) PRIVATE LIMITED
2. Date of incorporation of corporate debtor	07th March 2001
3. Authority under which corporate debtor is incorporated / registered	ROC, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45101PN2001PTC015935
5. Address of the registered office and principal office (if any) of corporate debtor	211, Nilanjali Society, Bhubhan Apts Kalyani Nagar, Pune Pune MH 411014 IN
6. Insolvency commencement date in respect of corporate debtor	23rd February, 2023
7. Estimated date of closure of insolvency resolution process	22nd August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Jitendra Jhumkhalwala Regn No.: IBI/PA-002/IN-0423/2019-2020/12689
9. Address and e-mail of the interim resolution professional, as registered with the Board	B.402, Saraswati Towers, Parsi Panchayat Road, Opp Sona Udyog, Andheri East, Mumbai Suburban, Maharashtra, 400069 E-mail: anil.jitendra.jhumkhalwala@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1221, Maker Chamber V, Nariman Point, Mumbai - 400 021. E-mail: iprvaajprojectsnda@gmail.com
11. Last date for submission of claims	09th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IPR
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Viraaaj Projects (India) Private Limited on 17th February 2023.

The creditors of Viraaaj Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 09th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25.02.2023
Place: Mumbai
Sd/-
Mr. Anil Jitendra Jhumkhalwala
Interim Resolution Professional
IBBI Registration No.: IBI/PA-002/IN-0423/2019-2020/12689
AFA: AA2/12689/01/2123/20246Valid till 12th December 2023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF SITI NETWORKS LIMITED****RELEVANT PARTICULARS**

1. Name of corporate debtor	Siti Networks Limited
2. Date of incorporation of corporate debtor	24th March 2006
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L64200MH2006PLC160733
5. Address of the registered office and principal office (if any) of corporate debtor	Registered office: Unit No. 38, 1st Floor A Wing Madhu Industrial Estate, PB, Marg, Worli Mumbai - 400013 Principal Office: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301. Honble NCLT order dated 22nd February 2023
6. Insolvency commencement date in respect of corporate debtor	21st August 2023 (180th day from the date of CIRP order)
7. Estimated date of closure of insolvency resolution process	21st August 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Rohit Mehra IBBI/PA-001/IN-P00799/2017-18/11374
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400093 E-mail: rohitmehra@rohitncl.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Upper ground floor, FC-19 & 20, Sector -16A, Film City, Noida - 201301 E-mail: ip.siti@in.ey.com and ip.sitirecovery@gmail.com
11. Last date for submission of claims	08th March 2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Siti Networks Limited on 22nd February 2023.

The creditors of Siti Networks Limited, are hereby called upon to submit their claims with proof on or before 08th March 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA (currently not applicable).

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Interim Resolution Professional: Rohit Mehra
Reg No.: IBI/PA-001/IN-P00799/2017-18/11374
Address: Tower A-3403, Oberoi Woods, Oberoi Garden City, Goregaon East, Mumbai- 400093
Date and Place: 25th February 2023, Mumbai

navi MUTUAL FUND
NAVI AMC LIMITED
(FORMERLY KNOWN AS ESSEL FINANCE AMC LIMITED)
Registered Office: 'AMR Tech Park', Ground Floor, Municipal/ Khata No 8267/792/46/23/1/24/1, Hongasandra Village, Hosur Road, Bangalore KA 560068 IN
Tel: 080 45113444; Toll free no. 1800 103 8999
Website: www.navimutualfund.com, Email: mf@navi.com
CIN: U65990KA2009PLC165296

Extension of New Fund Offer (NFO) Period for Navi ELSS Tax Saver Nifty 50 Index Fund

The NFO for Navi ELSS Tax Saver Nifty 50 Index Fund is open for a period of 15 days till February 28, 2023. Pursuant to SEBI Circulars dated March 15, 2010, New Fund Offer for an ELSS scheme can be open for 30 days.

In line with the above, the closing date for the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund has been extended from February 28, 2023, to **March 15, 2023**. An addendum regarding the same has been uploaded on the website of Navi Mutual Fund and is available at <https://navi.com/mutual-fund>.

Accordingly, the NFO of Navi ELSS Tax Saver Nifty 50 Index Fund will close for subscription on March 15, 2023.

For Navi AMC Limited
Sd/-
Authorized Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.**JIK INDUSTRIES LIMITED**
CIN: L65990MH1990PLC056475
Regd Office: PADA NO. 3, BALKUM VILLAGE, THANE (WEST), MUMBAI-400608.
Tel. +91-22-2542-6356 Email ID: admin@jik.co.in, Website: www.jik.co.in**POSTAL BALLOT NOTICE AND VOTING INFORMATION**

The Members are hereby informed that the Company has completed dispatch of postal ballot notice on February 24, 2023 for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, February 17, 2023 ("Cut-off date").

- Agenda Item (s):**
- To approve the dilution of stake in I A and I C Private Limited, subsidiary of the Company.
 - To approve the dilution of stake in Shah Prataj Industries Private Limited, subsidiary of the Company.
 - To consider and approve, appointment of M/s. H.G. Saravaya & Co. as Statutory Auditors of the Company.
 - To consider and approve, appointment of M/s. Sunita Himanshu Shroff (DIN: 009820138) as Non-Executive Independent Director of the Company.
 - To consider and approve, appointment of Mr. Surendra Gurav (DIN: 00450516) as Non-Executive Director of the Company.
 - To consider and approve, appointment of Mr. Satishchandra Parmar (DIN: 10041501) as Non-Executive Director of the Company.

The Company has engaged the services of NSDL to provide remote e-voting facility to its members. The remote e-voting period commences from on February 25, 2023 from 9.00 a.m. (IST) and ends on March 26, 2023 at 5.00 p.m. (IST). The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, February 17, 2023 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.

Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond 5.00 p.m. (IST) on March 26, 2023. Notice shall be available on the Company's website i.e. www.jik.co.in, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and NSE Limited at www.nseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsd.com. The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), or in his absence, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMBB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.

In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsd.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

For JIK Industries Limited
Sd/-
Rajendra Parikh - Director

Date: February 25, 2023

(This is a public announcement for information purpose only and not an offer document and does not constitute an invitation or offer to acquire, purchase or subscribe to securities. Not for release, publication or distribution, directly or indirectly, outside India)**SAKUMA EXPORTS LIMITED**
Corporate Identification Number: L51909MH2005PLC155765

Our Company was initially formed as a partnership firm in the name of Sakuma Exports on December 1, 1998 at Mumbai and was subsequently converted into a Public Limited Company under Part IX of the Companies Act, 1956 with the name of Sakuma Exports Limited vide Certificate of Incorporation dated August 31, 2005 and date of certificate of commencement of business September 05, 2005 issued by Registrar of Companies, Maharashtra. For details of changes in the registered office of our Company, please refer to the chapter entitled "General Information" beginning on page no. 38 of the Draft Letter of Offer.

Registered Office: Aurus Chamber, A 301-302, Near Mahindra Tower, S S Amrutwar Lane, Worli-400013, Mumbai, Maharashtra, India; **Tel. No.:** +91 22 24999021/22; **Email:** companysecretary@sakumaxportsltd.com
Website: www.sakumaxportltd.com; **Contact Person:** Ms. Khyati Bipin Jobanputra, Company Secretary & Compliance Officer

PROMOTERS OF OUR COMPANY: MR. SAURABH MALHOTRA and MRS. KUSUM CHANDER MOHAN MALHOTRA

ISSUE OF UP TO [●] EQUITY SHARES WITH A FACE VALUE OF RE. 1.00 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF [●] EACH INCLUDING A SHARE PREMIUM OF [●] PER RIGHTS EQUITY SHARE ("ISSUE PRICE") FOR AN AGGREGATE AMOUNT UP TO RS. 200.00 CRORES* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF [●] RIGHTS EQUITY SHARES FOR EVERY [●] FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON [●] DAY [●] (THE "ISSUE"). THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" ON PAGE 179.

* Assuming full subscription. Subject to finalization of the Basis of Allotments

This public announcement is being made in compliance with the provisions of Regulation 72(2) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended (the "SEBI ICDR Regulations") and to state that Sakuma Exports Limited is proposing, subject to requisite approvals, market conditions and other considerations, an issue of equity shares to its equity shareholders on rights basis and has filed the Draft Letter of Offer ("DLOF") dated February 23, 2023 with the Securities and Exchange Board of India ("SEBI") Mumbai Office through the SEBI Intermediary Portal at www.sbiportal.sebi.gov.in, in accordance with SEBI circular dated January 19, 2018 bearing reference number SEBI/HO/CFD/DIL1/CIRP/2018/011. Pursuant to the Regulation 72(1) of the SEBI ICDR Regulations, the DLOF filed with BSE, NSE and SEBI is open for public comments, if any. The DLOF is hosted on respective websites of SEBI-www.sebi.gov.in, recognised stock exchanges where the equity shares of the Company are listed i.e. BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Sole Lead Manager i.e. First Overseas Capital Limited at www.focl.in. All members of the public are hereby invited to provide their comments on the DLOF to SEBI with respect to the disclosures made in the DLOF. The public is requested to send a copy of the comments to SEBI, to the Company and to the Lead Manager to the issue at their respective addresses mentioned herein. All comments must be received by the Company or by the Lead Manager on or before 05.00 p.m. on the 21's (Twenty First) day from the aforementioned date of filing the DLOF with SEBI i.e., March 17, 2023.

This announcement has been prepared for publication in India and may not be released in any other jurisdiction. Please note the distribution of the DLOF and issue of equity shares on rights basis to person in certain jurisdictions outside India may be restricted by legal requirements prevailing in those jurisdictions. Accordingly, any person who acquires Rights entitlement or Rights Equity Shares will be deemed to have declared, warranted and agreed that at the time of subscribing for the Rights Equity Shares or the Rights Entitlements, such person is not and will not be in the United States and/or in the restricted jurisdictions. The Rights Equity Shares of the Company have not been and will not be registered under the United States Securities Act of 1933, as amended (the "Securities Act"), or in any other jurisdiction which have any restrictions in connection with offering, issuing and allotting Rights Equity Shares within its jurisdictions, and/or to its citizens. The offering to which the DLOF relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or Rights Entitlements for sale in the United States or any other jurisdiction other than India or as a solicitation therein of an offer to buy any of the said Rights Equity Shares or Rights Entitlements.

Investment in equity and equity related securities involve a high degree of risk and investors should not invest any funds in this issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this issue. For taking an investment decision, investors must rely on their own examination of our Company and the issue including the risks involved. The securities being offered in the issue have not been recommended or approved by SEBI nor does SEBI guarantee the accuracy or adequacy of the DLOF. Specific attention of the investors is invited to the section titled "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

For details of the share capital of the Company, see **Capital Structure** on page no. 45 of the DLOF. The liability of the members of our Company is limited.

The existing Equity Shares are listed on NSE and BSE.

NOTE: All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DLOF.

LEAD MANAGER TO THE ISSUE
REGISTRAR TO THE ISSUE

FIRST OVERSEAS CAPITAL LIMITED
1-2 Bhipun Chambers, Dalal Street, Fountain, Mumbai - 400 001, Maharashtra, India
Tel No.: +91 22 4050 9999
Email: mala@focl.in / rushabh@focl.in
Investor Grievance Email: investorcomplaints@focl.in
Website: www.focl.in
SEBI Registration No: INF000003671
Contact Person: Mala Sonelj/ Rushabh Shroff

BIGSHARE SERVICES PRIVATE LIMITED
S6-2, 6th Floor, Pinnacle Business Park, Mahakali Caves Road, Next to Ahura Centre, Andheri East, Mumbai - 400 093, Maharashtra, India
Telephone: +91 22 62638200
Email: rightsissue@bigshareonline.com
Investor Grievance Email: investor@bigshareonline.com
Website: www.bigshareonline.com
SEBI Registration Number: INF000001385
Contact Person: Mr. Vijay Surana

For Sakuma Exports Limited
On behalf of the Board of Directors
Sd/-
Managing Director

Disclaimer: Sakuma Exports Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue its equity shares on rights basis and has filed a DLOF with the SEBI. The DLOF shall be available on the respective websites of SEBI at www.sebi.gov.in, Sole Lead Manager at www.focl.in, BSE at www.bseindia.com, NSE at www.nseindia.com and website of the Issuer Company at www.sakumaxportltd.com. Investors should note that investment in Equity Shares involves a high degree of risk and investors should refer to and rely on the DLOF including the section "Risk Factors" beginning on page 20 of the DLOF before making an investment in the issue.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

This is an Advertisement for information purpose only and not for publication or distribution or release directly or indirectly outside India and is not an offer document announcement. All capitalized terms used and not defined herein shall have the same meaning ascribed to such terms in the Letter of Offer dated January 20, 2023 (the "Letter of Offer" or "LOF") filed with the National Stock Exchange of India Limited ("NSE") and Securities and Exchange Board of India ("SEBI").

DESTINY LOGISTICS & INFRA LIMITED
(Previously known as Destiny Logistic Limited)

Our Company was originally incorporated as "Destiny Logistic Limited" having its registered office at 375, Dakshindari Road, Kolkata - 700 048, West Bengal, India on July 28, 2011 vide certificate of incorporation bearing CIN: U63090WB2011PLC165520 under the provisions of Companies Act, 1956 issued by the Registrar of Companies, West Bengal. Subsequently, the name of the company changed to "Destiny Logistics & Infra Limited" vide fresh certificate of incorporation dated September 07, 2021. The Company got listed on Emerge Platform of National Stock Exchange of India Limited w.e.f. October 13, 2021 and the CIN of the Company changed to L63090WB2011PLC165520.

CIN: L63090WB2011PLC165520
Registered Office: 375, Dakshindari Road, Kolkata - 700048
Corporate office: Unit No. 708, 7th Floor, ECO Centre, Block-EM-4 Sector-V, Salt Lake Kolkata - 700091, West Bengal, India
Tel No: +91 9836000343; **Email:** cs@destinyinfra.in; **Website:** www.destinyinfra.in
Contact Person: Mr. Mustafa Rangwala, Company Secretary and Compliance Officer

OUR PROMOTERS: (I) MR. JUGAL KISHORE BHAGAT AND (II) MRS. REKHA BHAGAT

ISSUE OF UP TO 76,94,000 EQUITY SHARES OF FACE VALUE OF ₹10/- (RUPEES TEN ONLY) ("RIGHTS EQUITY SHARES") EACH AT A PRICE OF ₹10/- PER EQUITY SHARE ("ISSUE PRICE") FOR AN AMOUNT AGGREGATING TO ₹769.40 LAKHS ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 (ONE) RIGHTS EQUITY SHARE FOR EVERY 1 (ONE) FULLY PAID-UP EQUITY SHARE HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS AS ON THE RECORD DATE, THAT IS ON FRIDAY, JANUARY 27, 2023 ("THE ISSUE"). FOR FURTHER DETAILS, KINDLY REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" BEGINNING ON PAGE 112 OF THE LETTER OF OFFER.

BASIS OF ALLOTMENT

The Board of Directors of our Company thanks all investors for their

ऑस्कर विजेता हार्वे वेन्स्टिनला लैंगिक अत्याचारप्रकरणी तुरुंगवास

■ वॉशिंग्टन

ऑस्कर विजेता हॉलिवूड चित्रपट निर्माता हार्वे वेन्स्टिनला आणखी एका लैंगिक अत्याचार प्रकरणी शिक्षा सुनावण्यात आली. इटालियन अभिनेत्रीवर लैंगिक अत्याचार केल्याप्रकरणी हार्वे वेन्स्टिनला कोर्टाने १६ वर्षांच्या तुरुंगवासची शिक्षा सुनावली. २०१३ साली घडलेल्या घटनेवर गुरुवारी न्यायालयाने निकाल दिला. हार्वे वेन्स्टिन लैंगिक छळ आणि अत्याचाराच्या गुन्ह्यात आधीच तुरुंगात २३ वर्षांची शिक्षा भोगत आहेत. आता त्याला १६ वर्षांच्या तुरुंगवासाची शिक्षा

सुनावण्यात आली. हार्वे वेन्स्टिनवर 'मौद्र' अंतर्गत कित्येक महिलांनी लैंगिक अत्याचाराचे आरोप केले होते. त्यातल्या काही प्रकरणांमध्ये हार्वेची निदोष मुटुका झाली होती. पण, एका प्रकरणात त्याला २३ वर्षांची शिक्षा सुनावण्यात आली होती, त्यानंतर डिसेंबर २०२२ मध्ये लैंगिक छळाच्या इतर दोन प्रकरणांमध्येही त्याला दोषी ठरविण्यात आले होते. न्यायालयात शिक्षा सुनावली जात असताना हार्वे वेन्स्टिन व्हीलचेयरवर न्यायालयात उपस्थित होता आणि त्याने न्यायाधीशांकडे दयेची विनवणी केली. हार्वे वेन्स्टिनने 'मला जन्मठेपेची शिक्षा सुनावू नका. मी त्यास पात्र नाही. या



प्रकरणात बऱ्याच गोष्टी चुकीच्या आहेत,' अशी विनवणी केली. परंतु न्यायाधीशांनी ७० वर्षांच्या हार्वेची विनवणी न ऐकता निकाल दिला. हार्वे वेन्स्टिनवर आरोप करणाऱ्या अभिनेत्रीची ओळख उघड करण्यात आली नाही. पण, वेन्स्टिनला शक्य तितकी कठोर शिक्षा द्यावी, अशी मागणी तिने न्यायाधीशांकडे केली होती. दरम्यान, या शिक्षेविरोधात अपील करण्याच्या विचारात असल्याचे हार्वे वेन्स्टिनच्या वकिलांनी सांगितले.



जागतिक बँकेच्या अध्यक्षापदासाठी भारतीय वंशाचे अजय बंगांची शिफारस

■ वॉशिंग्टन

जागतिक महासत्ता देश अमेरिकेचे राष्ट्राध्यक्ष जो बायडन यांनी काल गुरुवारी भारतीय वंशाचे अजय बंगा यांची जागतिक बँकेच्या प्रमुख पदासाठी घोषणा केली आहे. यावेळी जो बायडन यांनी अजय बंगा यांच्या आर्थिक समावेशन करण्याच्या कौशल्याचे कौतुक केले. दरम्यान, जागतिक बँकेने गेल्या आठवड्यात डेव्हिड मालपास यांचा राजीनामा जाहीर केला होता. त्यामुळे मे महिन्याच्या सुरुवातीला नवीन अध्यक्ष निवडणे गरजेचे आहे. अजय बंगा हे भारतीय वंशाचे असून पुढे त्यांनी अमेरिकेचे नागरिकत्व स्वीकारले. अजय बंगा यांनी जनरल अटॉर्नलक या

अमेरिकेचे परराष्ट्र मंत्री १ मार्चला भारत दौऱ्यावर

■ वॉशिंग्टन

अमेरिकेच्या प्रायव्हेट इन्फोर्मेशन उपाध्यक्ष म्हणून काम पाहिले आहे. मास्टरकार्डचे त्यांनी १२ वर्षे नेतृत्व केले. डिसेंबर २०२१ मध्ये ते मास्टरकार्डमधून निवृत्त झाले. त्याटिकाणी त्यांनी २०२५ पर्यंत १ अब्ज लोक आणि ५० दशलक्ष सूक्ष्म आणि लघु व्यवसायांना डिजिटल अर्थव्यवस्थेत आणण्याचे लक्ष्य ठेवले होते. अमेरिकेचे जेनेट येलेन याबाबत बोलताना म्हणाले, मास्टरकार्डमधील बंगा यांचा अनुभव आणि हवामान उपायामध्ये खाजगी भांडवल तैनात करण्याचे त्यांचे कार्य महत्वपूर्ण आहे. त्यांचे हे कौशल्य गरिबी दूर करणे आणि सामायिक समृद्धी वाढवण्याचे जागतिक बँकेचे दुहेरी उद्दिष्ट साध्य करण्यास मदत करेल.

अमेरिकेचे परराष्ट्र मंत्री १ मार्चला भारत दौऱ्यावर

अमेरिकेचे परराष्ट्र मंत्री अँटनी ब्लिंकन येत्या २८ फेब्रुवारीपासून भारतभेटीवर येणार आहेत. अँटनी त्यांच्या दौऱ्याची सुरुवात कझाकिस्तानला भेट देऊन करणार आहेत. तसेच येथील द्विपक्षीय चर्चेनंतर ते उझबेकिस्तानलाही भेट देणार आहेत. त्यानंतर १ मार्च रोजी ते भारतात येऊन जी-२० शिखर परिषदेत सहभागी होणार आहेत. अमेरिकेचे परराष्ट्र मंत्री अँटनी ब्लिंकन भारत दौऱ्यावर येत असून ते जी-२० च्या शिखर परिषदेत परराष्ट्र मंत्र्यांच्या बैठकीला उपस्थित राहणार आहेत. या बैठकीत बहुपक्षीयता बळकट करण्यावर आणि अन्न, ऊर्जा सुरक्षा, शाश्वत विकास याबाबत सहकार्य वाढवण्यावर भर देणार आहेत.

तोरणागड व राजगड आता कात टाकणार

■ पुणे

किल्ले तोरणागड आणि किल्ले राजगड आता कात टाकणार आहे. त्यासाठी राज्याच्या पुरातत्व विभाग विकास आराखडा तयार करणार आहे. या किल्ल्यांची डागडुजी करून पर्यटकांसाठी किल्ल्यावर वॉकिंग प्लाझा, बाग-बगीचा, स्वच्छतागृह, आरोग्य सुविधा उभारण्यात येणार आहेत. राज्य सरकारने पर्यटनाला चालना देण्यासाठी आता कंबर कसली आहे. अशात आता राज्याच्या पुरातत्व विभागाकडून तोरणागड आणि राजगड या ऐतिहासिक किल्ल्यांचा सर्वांगीण विकास आराखडा तयार करण्याचे काम सुरु आहे. पुढच्याच महिन्याच्या म्हणजेच मार्च २०२३ अखेरपर्यंत विकास आराखडा तयार होणार आहे.

खाण व्यावसायिकांना दिलासा जीपीएस सक्तीला तूर्तास स्थगिती

■ मुंबई

कोकणातील रत्नागिरी आणि सिंधुदुर्ग जिल्ह्यातील खाण व्यावसायिकांना मुंबई उच्च न्यायालयाने तात्पुरता दिलासा दिला आहे. गौण खनिजांची वाहतूक करणाऱ्या वाहनांना जीपीएस लावले नाही म्हणून कोणतीही कारवाई नको, असे निर्देश या जिल्ह्याच्या जिल्हाधिकाऱ्यांना दिले आहेत. मुंबई उच्च न्यायालयाने न्यायमूर्ती मेश धनुका आणि न्यायमूर्ती मिलिंद साठे यांच्या खंडपीठासमोर

खाण व्यावसायिक आणि जीपीएस लावण्याच्या सक्तीचे जाभा चिरा खाण मालक असोसिएशनच्यावतीने दाखल केलेल्या रिट याचिकांवर मुनावणी झाली. माधवी मंडलकर व धनंजय नाईक यांच्यातर्फे अॅड. ओविस पेचकर आणि खाण मालक असोसिएशनच्या अॅड. आशुतोष कुलकर्णी यांनी रिट याचिका दाखल केल्या आहेत. यावर काल गुरुवारी झालेल्या मुनावणीवेळी 'खनिजांची वाहतूक करणाऱ्या वाहनांना महाखनिज अंपन्नारे ट्रॅकिंग होण्यासाठी वाहनांना बीएसएनएल नेटवर्क परिसरात जायचिा अंधिकाऱ्यांनी समर्थन केले. याला याचिकाकर्त्यांच्या वकिलांनी खंडार आक्षेप घेत केवळ मोबाईल नेटवर्कचा तपशील सादर केल्याचे न्यायालयाच्या निर्दर्शना आणून दिले. तसेच रिजॉइंडर दाखल करण्याची परवानगी मागितली. ही मागणी मान्य करत ही मुनावणी २७ मार्चपर्यंत तहकूब ठेवली. तोपर्यंत यासंदर्भात कोणतीही कारवाई करू नये असे निर्देशही न्यायालयाने राज्य सरकारला दिले.

पीयूसी कारवाई तीव्र होणार पुण्यातील आरटीओचे आदेश

■ पुणे

पुणे शहरात वाहनांची संख्या ४४ लाखापेक्षा अधिक आहे. त्यापैकी फक्त नऊ लाख वाहनचालकांचीच पोल्व्युशन अँडर कंट्रोल प्रमाणपत्र (पीयूसी) काढली आहेत. त्यामुळे शहरात प्रदूषण वाढत असून, नागरिकांच्या आरोग्याचा प्रश्न निर्माण झाला आहे. परिषदेत सहभागी होणार आहेत. अमेरिकेचे परराष्ट्र मंत्री अँटनी ब्लिंकन भारत दौऱ्यावर येत असून ते जी-२० च्या शिखर परिषदेत परराष्ट्र मंत्र्यांच्या बैठकीला उपस्थित राहणार आहेत. या बैठकीत बहुपक्षीयता बळकट करण्यावर आणि अन्न, ऊर्जा सुरक्षा, शाश्वत विकास याबाबत सहकार्य वाढवण्यावर भर देणार आहेत.

चारचाकीला ४ हजार रुपयांचा दंड आकारणार

विभागात ही धडक कारवाई करण्यात येईल. त्यामुळे वाहनचालकांनी तत्काळ वाहनाचे पीयूसी प्रमाणपत्र काढून घ्यावे, असे आवाहन आरटीओने केले. 'पीयूसी नसल्यास दुचाकी आणि रिक्शावर २,००० रुपये दंड आकारण्यात येईल. तर चारचाकीला ४,००० रुपयांचा दंड आकारला जाईल. पुणेकरांनी पीयूसीकडे राष्ट्रीय कर्तव्य म्हणून पाहत वेळोवेळी पीयूसी काढणे आवश्यक आहे. मात्र, शहरातील अनेक वाहनचालकांकडून पीयूसी काढली जात नसल्याचे समोर आले. त्यामुळे आम्ही सर्व वायुवेग पथकांना पीयूसीसंदर्भातील कारवाई तीव्र करण्याचे आदेश दिले. प्रादेशिक कार्यालयाकडून पुणे शहरासह इतर

काँपी प्रकरणात अटक केलेल्या सहा शिक्षकांना जामीन मंजूर

■ परभणी

इयत्ता बारावीच्या इंग्रजी विषयाचा पेपर विद्यार्थ्यांना पूर्विष्ठा प्रकरणी सोनपेट पोलिसांनी सहा शिक्षकांना अटक केली होती. या शिक्षकांना न्यायालयाने जामीन मंजूर केला आहे. सोनपेट येथील महालिंगेश्वर विद्यालयातील केंद्रावर विद्यार्थ्यांस काँप्या पुर्ववण्याच्या उद्देशाने पेपरचे फोटो काढून काही शिक्षक काँप्या बनवताना आढळले होते. यातील सहाही शिक्षकांना न्यायालयाने जामीन दिला. उच्च माध्यमिक परीक्षेच्या पहिल्याच दिवशी इंग्रजी विषयाच्या पेपरच्या दिवशी शहरातील एका घरातमध्ये विद्यार्थ्यांना काँप्या पुर्ववण्याच्या उद्देशाने पेपरचे फोटो काढून त्यांच्या काँप्या बनवत असल्याची माहिती मिळाली. यावरून सोनपेट पोलिसांनी तेथे छापा टाकला. यावेळी सहा शिक्षकांना अटक करून त्यांच्याविरुद्ध गुन्हा दाखल केला. यातील सहा शिक्षकांना सोनपेट न्यायालयात हजर केले असता न्यायालयाने त्यांना जामीन मंजूर केला आहे.

पाकिस्तानात सरकारी बैठकीत फक्त चहा, बिस्कीटच मिळणार

■ इस्लामाबाद

आर्थिक अडचणीत सापडलेल्या पाकिस्तानची अवस्था दिवसेंदिवस बिकट होत चालली आहे. पाकिस्तानमध्ये महागाई गणनाला भिडत आहे. त्यामुळे सरकारने काही कठोर निर्णय घेतले आहेत. आता सरकारी बैठकीत चहा-बिस्कीटच मिळणार असल्याचे पाकिस्तान सरकारकडून सांगण्यात आले आहे. एवढेच नव्हे तर स्वतः पंतप्रधान आणि इतर मंत्री पण घेणार नसल्याचे पाकिस्तानचे पंतप्रधान शाहबाज शरीफ यांनी जाहीर केले आहे. सरकारी वाहने जप्त करून लिलाव करणार असल्याचे सरकारने जाहीर केले आहे. तसेच मंत्र्यांच्या अनावश्यक विमान प्रवासावर बंदी घालण्यात आली आहे.

आम्हाला छळण्याचा अधिकार कोणालाही नाही युकेनच्या फर्स्ट लेडीने रशियाला टणकावले

■ न्यूयॉर्क

युकेनच्या युद्धाला आज एक वर्ष पूर्ण झाले. अशातच न्यूयॉर्क मध्ये संयुक्त राष्ट्रांची बैठक पार पडली. या बैठकीत 'युद्धात रशियाने मानवी हक्कांचा सातत्याने भंग केला, अशी टीका युकेनचे राष्ट्राध्यक्ष व्लादिमिर झेलेन्स्की यांच्या पत्नी (फर्स्ट लेडी) ओलेना झेलेन्स्की यांनी केली. 'आम्हाला मुक्त वातावरणात जगण्याचा अधिकार आहे. आम्हाला ठार मारण्याचा किंवा छळण्याचा अधिकार कोणालाही दिलेला नाही,' असेही त्यांनी रशियाचे नाव न घेता टणकावून सांगितले. 'युकेनच्या बाखमूत शहरावर कब्जा करण्याचा रशियाचा प्रयत्न असून तिथे प्रचंड विध्वंस करण्यात आला. नागरी वस्त्यांवर

तोफगोळे, क्षेपणास्त्रांचा मारा केला जात असून काही शहरांमध्ये रशियाच्या सैन्याने अनेक हत्याकांडे घडविले. नागरिकांचे मृतदेह सामुदायिक दफनभूमीत पुरण्यात आले. युद्धात असंख्य लोक जखमी झाले. या युद्धात युकेन जिंकला तर तो मानवी हक्कांनी छळवाद, विध्वंसक प्रवृत्तींवर मिळविलेला विजय असणार आहे असे, ओलेना यांनी यावेळी म्हटले. रशिया युकेन युद्धाला आज एक वर्ष पूर्ण झाले. हे युद्ध केवळ दोन देशांपुरतेच मर्यादित नसून याचा परिणाम संपूर्ण जगावर होत आहे. युकेनचे राष्ट्राध्यक्ष व्लादिमिर झेलेन्स्की यांनीही टीव्हीवर येऊन जनतेला संबोधित करतेवेळी म्हटले, 'युतिन यांनी युद्ध घोषित केले तेव्हा युकेनचा काही दिवसांत पराभव होईल असे वाटत होते पण या युद्धाला आज एक वर्ष पूर्ण झाले.

मुरुड तालुक्यात पोपटीचा घमघमाट कडव्या वालाच्या शेंगा १०० रुपये पायली

■ मिरज

मुरुड तालुक्यात कडव्या वालाचे पीक गतवर्षी पेक्षा यंदा मुबलक प्रमाणावर आले असून मार्केट मध्ये सकाळी आणि संध्याकाळी कष्टकरी, शेतकरी महिला असलेले गावठी वाल शेंगा विक्रीस आणत आहेत. रायगडात कडवा वाल खमंग पोपटीसाठी प्रसिद्ध आहे. मुरुड तालुक्यात पोपटीचा घमघमाट सुटला आहे. मुरुड तालुक्यातील अनेक गावांत शेंगाच्या बांधावर किंवा फार्म हाऊसवर पोपटी पार्टीचा वेत आयोजित करून अनेक कुटुंब याचा आनंद घेताना दिसून येत आहेत. रायगडात देखील वालाच्या पिकाची वेगवेगळी चव असली तरी स्वादिष्ट पोपटीसाठी खारवण

फार्म हाऊसवर पोपटी पार्टीचा वेत

जमिनीतील वाल महत्वाचे ठरतात असे मत अनेक पोपटी करणाऱ्या मंडळींनी सांगितले. मुरुड तालुक्यात वाणंदे, शिब्रे, जोसरगंज, खारआंबोली मजगाव, जमिनीतील वाल महत्वाचे ठरतात असे मत अनेक पोपटी करणाऱ्या मंडळींनी सांगितले. मुरुड तालुक्यात वाणंदे, शिब्रे, जोसरगंज, खारआंबोली मजगाव, आले असून मार्केट मध्ये सकाळी आणि संध्याकाळी कष्टकरी, शेतकरी महिला असलेले गावठी वाल शेंगा विक्रीस आणत आहेत. रायगडात कडवा वाल खमंग पोपटीसाठी प्रसिद्ध आहे. मुरुड तालुक्यात पोपटीचा घमघमाट सुटला आहे. मुरुड तालुक्यातील अनेक गावांत शेंगाच्या बांधावर किंवा फार्म हाऊसवर पोपटी पार्टीचा वेत आयोजित करून अनेक कुटुंब याचा आनंद घेताना दिसून येत आहेत. रायगडात देखील वालाच्या पिकाची वेगवेगळी चव असली तरी स्वादिष्ट पोपटीसाठी खारवण

१२०/- इतका आहे. या शेंगा सुकवून वाल तयार होते. हा सुकविलेला वाल खार जमिनीतील असल्याने टिकाऊ असतो असा अनेकांचा अनुभव आहे. येथून ठाणे, पुणे, मुंबई, पालघर, रायगड जिह्यात वालाची निर्यात केली जाते. वालाचे बिर्ड रसा लयभारी असते. मुरुड परिसरात वालाची शेती बहरली असून वाल शेंगांचा सुगंध दरवळत आहे. काही ठिकाणी ओल्या वालाच्या हिट्यांवर शेंगा शेटावच खुद्दून मडक्यात भाभुर्डीचा पाला खाली वर टाकून चिकन, बटाटे, सफेद कांदे, अंडी, राळा, असे जिन्नस टाकून केवळ पाऊण तास चुलीवर ठेऊन केवळ वाफेवर पोपटी शिजवली जाते.

डोंगरीच्या ६० वर्षे जुन्या मंडईचा कायापालट १ कोटीमध्ये होणार

■ मुंबई

मुंबई शहरातील महापालिकेच्या ६० वर्षे जुन्या डोंगरी मंडईचा आता कायापालट होणार आहे. ही मंडई दुरुस्त करण्यासाठी पालिकेने सुमारे दोन कोटी रुपये खर्चाची तरतूद केली होती. पण आता हा खर्च १ कोटी २० लाखांवर आला आहे. अंदाजित खर्चापेक्षा ८० लाखांनी हा खर्च कमी झाला. कारण कंत्राटदारांचे एवढ्या खर्चात काम करून देण्याची तयारी दर्शविली आहे. पालिकेच्या बी विभागातील ६० वर्षे जुनी मंडईची स्थिती अत्यंत खराब झाली असून यासाठी सल्लागाराची नेमणूक करण्यात आली होती. त्यानुसार रेडो फिल्डर कन्सल्टिंग इंजिनियर यांनी या

महापालिकेची ८० लाखांची बचत होणार

मंडईची घटनात्मक दुरुस्ती सुचवली. त्यानुसार दुरुस्ती आवश्यकतेनुसार पॉलिमर मॉडिफाय मॉर्टर ट्रीटमेंट पत्रे बदलणे, गच्चीचे जलभेदीकरण, बाह्य सिमेंटच्या गिलाव्याची कामे, प्लम्बिंगची कामे, अंतर्गत व बाह्यरंग काम, विद्युत कामे व इतर दुरुस्तीची कामे करण्यात येणार आहेत. या कामासाठी पालिकेकडून एक कोटी १९ लाख ६४ हजार रुपयांचे अंदाजपत्रक तयार करण्यात आले होते. यासाठी निविदा प्रक्रिया राबवण्यात आली. यात व्ही. जे. कॉर्पोरेशन यांनी एक कोटी २० लाखांची लघुत्तम निविदा भरल्याने त्यांना कंत्राट देण्यात आले. आता बारा महिन्यात विकासकाला हे काम पूर्ण करावे लागणार असल्याची माहिती महापालिकेतील वरिष्ठ अधिकाऱ्याकडून देण्यात आली.

महापालिकेच्या ११ कंत्राटदारांना नोटिसा निविदा प्रक्रियेमध्ये संगनमताचा संशय

■ मुंबई

पश्चिम उपनगरातील पर्जन्य जलवाहिन्यांची डागडुजी आणि पुनर्बांधणी कामांसाठी मागविल्या जातात. पण अशा प्रकारच्या कामांसाठी घेण्यात निविदा प्रक्रियेत कंत्राटदारांनी संगनमत केल्याची शंका आल्याने या निविदेत पात्र ठरलेल्या पाच कंत्राटदारांसह प्रक्रियेत सहभागी झालेल्या सर्व म्हणजेच वाद झालेल्या सहा अशा ११ कंत्राटदारांना महापालिकेने कारणे दाखवा नोटीस बजावली आहे. यामध्ये प्रस्थापित बड्या

कंपन्यांचा समावेश आहे. पावसाळ्यात अनेक सखल भागांमध्ये पाणी तुंबण्याचे प्रकार घडतात. अशा भागांमधील बड्या कंपन्यांनाही नोटीसा बजावल्या

■ मुंबई

कंपन्यांचा समावेश आहे. पावसाळ्यात अनेक सखल भागांमध्ये पाणी तुंबण्याचे प्रकार घडतात. अशा भागांमधील बड्या कंपन्यांनाही नोटीसा बजावल्या जायसाटी पालिकेतर्फे पर्जन्य जलवाहिन्यांची दुरुस्ती तसेच त्यांची पुनर्बांधणी करण्याचा निर्णय घेतला आहे. यासाठी पालिकेने निविदा मागवल्या होत्या. यामध्ये शहरी भागात दोन, पुणे उपनगरात ११

पाणिपट्टीत दरवाड न झाल्याने नाशिककरांना दिलासा मिळाला

■ नाशिक

पाणिपट्टीत दरवाड न झाल्याने नाशिककरांना दिलासा मिळाला. मात्र, महापालिकेने नळजोडणी शुल्कात नागरिकांना मोठा दणका दिला. फेरुल जोडणी शुल्क, फेरजोडणी शुल्क, रस्ता दुरुस्ती शुल्क, प्लम्बिंग लायसन्स तसेच टँकरद्वारे पाणीपुरवठा शुल्कात सुमारे पाच ते पंधरा पटीने वाढ केली. त्याचबरोबर अनामत रकमही अडीच ते पाचपटीने वाढविल्याने नागरिकांमध्ये नाराजीचे वातावरण निर्माण झाले. यासंदर्भातील प्रस्तावाला स्थायी समितीच्या सभेत मंजुरी मिळाली.

दिवंगत शिक्षक नाबर यांची आज श्रद्धांजली सभा

■ मुंबई

त्यांना श्रद्धांजली वाहण्यासाठी चिकित्सक समूह आणि माजी विद्यार्थ्यांनी एका सभेचे आयोजन शनिवार २५ फेब्रुवारी २०२३ रोजी सकाळी अकरा वाजता शाळेच्या वागळे सभागृहामध्ये आयोजित केले आहे. चिकित्सक समूह आणि माजी विद्यार्थ्यांनी एका सभेचे आयोजन शनिवार २५ फेब्रुवारी २०२३ रोजी सकाळी अकरा वाजता शाळेच्या वागळे सभागृहामध्ये आयोजित केले आहे.

पिकअप आणि ट्रकच्या धडकेत ११ जणांचा मृत्यू! २० जण जखमी

■ छत्तीसगड

छत्तीसगड राज्यातील खमरिया गावाजवळ गुरुवारी भीषण अपघात झाला. यात पिकअप वाहन आणि ट्रकची जोरदार धडक झाली. या अपघातात ११ जणांचा जागीच मृत्यू झाला तर, २० जण जखमी झाले. जखमींवर रुग्णालयात उपचार सुरु आहे. याप्रकरणी ट्रक चालकाविरोधात पोलिसांनी गुन्हा दाखल केला आहे. छत्तीसगड राज्यातील बलोदा बाजार-भाटापारा येथील खमरिया गावाजवळ गुरुवारी रात्री हा भीषण अपघात

इंदिरा गांधीप्रमाणे अमित शहांना खलिस्तान समर्थकाची उघड धमकी

■ अमृतसर

पंजाबमधील 'वारीस पंजाब दे' संघटनेचा प्रमुख आणि खलिस्तान समर्थक अमृतपाल सिंह याने शेट केंद्रीय गृहमंत्री अमित शहा यांना धमकी दिली आहे. खलिस्तानी चळवळीच्या विरोधात जाल तर इंदिरा गांधी यांना चुकवावी लागलेली किंमत तुम्हालाही चुकवावी लागेल, अशी उघड धमकी त्याने दिली आहे. इतकेच नाही, तर अमित शहा यांनी हिंदू राष्ट्राची मागणी करणाऱ्यांचे समर्थन केले, तर

इंदिरा गांधीप्रमाणे अमित शहांना खलिस्तान समर्थकाची उघड धमकी

ते गृहमंत्रीपदावर कसे राहतील हे देखील पाहून घेऊ असेही तो म्हणाला आहे. पंजाबमधील 'वारीस पंजाब दे' संघटनेचे प्रमुख खलिस्तान समर्थक अमृतपाल सिंग यांच्या समर्थकांनी काल गुरुवारी मोठा गोंधळ घातला. अमृतपालचा सहकारी लवप्रीत तुफान याच्या अटकेच्या निषेधार्थ त्याच्या समर्थकांनी अजनाळा पोलीस ठाण्याबाहेर गोंधळ घातला. यावेळी जमावाने केलेल्या हल्ल्यात ६ पोलीस गंधीर जखमी झाले असून त्यांना रुग्णालयात



नाशकात नळजोडणी शुल्कात वाढ केली

■ नाशिक

पाणिपट्टीत दरवाड न झाल्याने नाशिककरांना दिलासा मिळाला. मात्र, महापालिकेने नळजोडणी शुल्कात नागरिकांना मोठा दणका दिला. फेरुल जोडणी शुल्क, फेरजोडणी शुल्क, रस्ता दुरुस्ती शुल्क, प्लम्बिंग लायसन्स तसेच टँकरद्वारे पाणीपुरवठा शुल्कात सुमारे पाच ते पंधरा पटीने वाढ केली. त्याचबरोबर अनामत रकमही अडीच ते पाचपटीने वाढविल्याने नागरिकांमध्ये नाराजीचे वातावरण निर्माण झाले. यासंदर्भातील प्रस्तावाला स्थायी समितीच्या सभेत मंजुरी मिळाली.

Table with project details including project name, location, and contact information.